

3

O.A. No.332/2011

ORDER DATED 1st DAY OF JUNE, 2011

Dumuni..... Applicant

VS.

Union of India & Others, Respondents

Coram:

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard N.R. Routray, Ld. Counsel for the applicant and Sri S.K. Ojha, Ld. Standing Counsel on whom a copy of this O.A. has already been served on behalf of the Respondents and perused the materials placed on record.

2. By filing Annexure-A/S dated 14.02.2011 addressed to Respondent No.2 the applicant has disclosed that the Screening Committee for the purpose of grant of MACP is scheduled to meet during the 1st week of July, 2011. In view of this, the applicant has made a prayer to put up his case before the Screening Committee for the purpose of grant of MACP with effect from the date he is entitled to.

3. I have considered the submissions made by the Ld. Counsel for the parties.

4. Without entering into the merit of the case, Respondent No.2 is directed to consider the case of the applicant and if he is found suitable, his name may be referred to the ensuing Screening Committee i.e., scheduled to be held during 1st week of July, 2011 for the purpose of grant of MACP with effect from the date the applicant is entitled to.



5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.
6. Send copies of this order along with copies of the O.A. to Respondents No.2 & 3 at the cost of the applicant for compliance and, free copies of this order be made over to the Ld. Counsel for the parties.

[Signature]
MEMBER JUDL.

K.B.